



भारतीय दिवाला और शोधन अक्षमता बोर्ड  
Insolvency and Bankruptcy Board of India



# SECOND NLUJ-IBBI (ONLINE) CERTIFICATE COURSE PROGRAMME ' 23

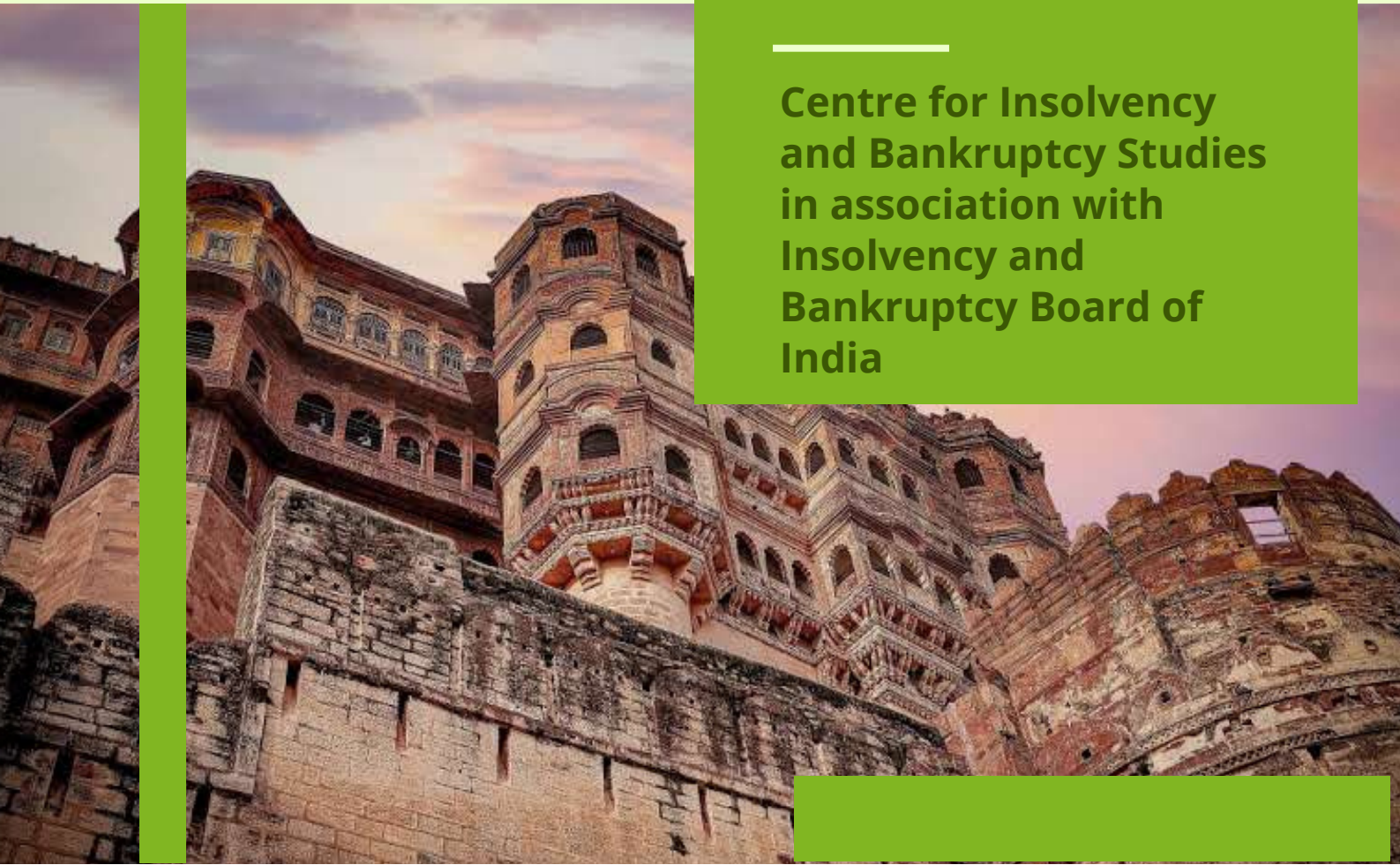
25-27 FEBRUARY, 2023

## INFORMATION BROCHURE

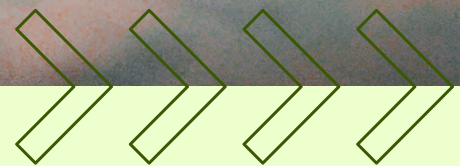
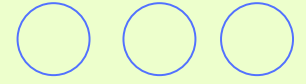
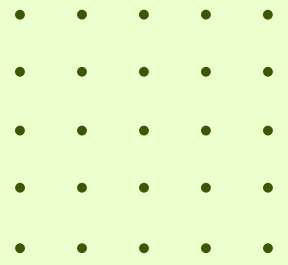


ORGANISED BY:

Centre for Insolvency  
and Bankruptcy Studies  
in association with  
Insolvency and  
Bankruptcy Board of  
India



# ABOUT THE UNIVERSITY

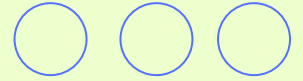
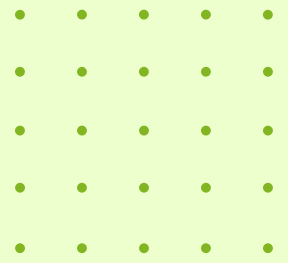


National Law University Jodhpur is one of India's leading law schools situated in the vibrant and colourful city of Jodhpur, Rajasthan. NLUJ has constantly been ranked as one of the top law schools in India. Since its establishment in 1999, NLUJ has endeavoured to produce exceptional lawyers and legal scholars.

NLUJ is committed to the advancement of knowledge and learning and is striving to become a centre for excellence in legal studies. It is dedicated to churning out committed lawyers of highest academic and professional standards and producing top quality legal scholars.



# ABOUT IBBI



The Insolvency and Bankruptcy Board of India was established on 1st October 2016 under the Insolvency and Bankruptcy Code, 2016 (Code). It is a key pillar of the ecosystem responsible for implementation of the Insolvency and Bankruptcy Code, 2016 regulates a profession as well as processes that consolidates and amends the laws relating to reorganization and insolvency resolution of corporate persons, partnership firms and individuals in a time bound manner for maximization of the value of assets of such persons, entrepreneurship, availability of credit and balance the interests of all the stakeholders. It is a unique regulator: regulates a profession as well as processes.

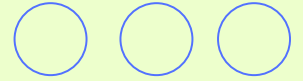
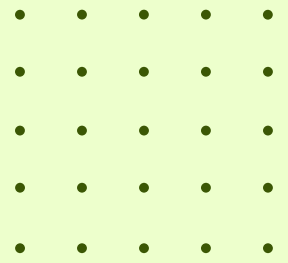
It has regulatory oversight over the Insolvency Professionals, Insolvency Professional Agencies, Insolvency Professional Entities and Information Utilities.



It writes and enforces rules for processes, namely, corporate insolvency resolution, corporate liquidation, individual insolvency resolution and individual bankruptcy under the Code. It has recently been tasked to promote the development of, and regulate, the working and practices of, insolvency professionals, insolvency professional agencies and information utilities and other institutions, in furtherance of the purposes of the Code.



# ORGANISING COMMITTEE



Prof (Dr.) Poonam Pradhan Saxena  
Hon'ble Vice-Chancellor  
Patron



Dr. Anand Kumar Singh  
Course Director, Centre for Insolvency and Bankruptcy Studies



Mr. Sarthak Mishra  
Course-Coordinator, Centre for Insolvency and  
Bankruptcy Studies



Mr. Siddharth Pareek  
Convenor, Centre for Insolvency and  
Bankruptcy Studies



Mr. Shubhangi Singh  
Co-Convenor, Centre for Insolvency and  
Bankruptcy Studies



# FROM HON'BLE VICE-CHANCELLOR'S DESK

In the past decade, the Indian legal regime has witnessed several watershed moments which have played a vital role in bringing a positive change in the society. The enactment of the Insolvency and Bankruptcy Code, 2016 was one such moment that was heralded as a ray of new hope. The Three-Day Online Certificate Course Programme is a collaborative effort of Centre for Insolvency and Bankruptcy Studies, National Law University, Jodhpur and the Insolvency and Bankruptcy Board of India.

The programme is a culmination of a continuous strive of National Law University, Jodhpur to broaden the horizon of legal education beyond the traditional tenets of laws and a broader policy and advocacy initiative of IBBI to create awareness concerning the Insolvency and Bankruptcy Code, 2016 and its ancillary ecosystem, amongst the students of higher education courses, academicians, lawyers, judicial officers and Insolvency Professionals.

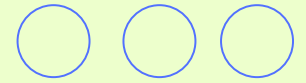
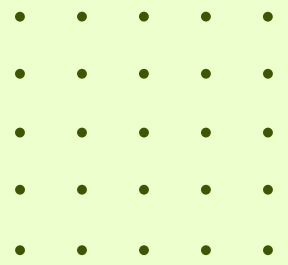


The various sessions of the Certificate Programme have been curated with specific attention towards the dual objectives of the programmes, wherein, the participants will not only be accorded with the opportunity to enhance their knowledge, expertise and efficiency concerning the several facets of Insolvency and Bankruptcy Code, 2016, but will have an opportunity to interact with the eminent resource persons and the speakers associated with the programme.

On this note, I accord a warm welcome to all the participants and hope that your academic and professional adroitness are enriched by the conclusion of this programme.

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# FROM COURSE DIRECTOR'S DESK



The insolvency regime forms an integral part of the gamut of the corporate regulatory regime of any country and thus, plays an important role in ensuring ease of doing business for both foreign as well as domestic corporations. The above context assumes an even central role in a market- driven economy such as India, which over the past two decades has been witnessing a gradual shift from an agrarian economy to a more industrialised economy.

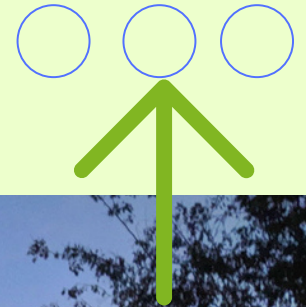
This Certificate Course Programme is an attempt on our part to provide the participants with a platform to not only understand and appreciate the legal nuances concerning the Code, but also become cognizant of the promise that this dynamic piece of legislation holds.

To ensure an optimum learning experience for the participants, the course module of the programme has been developed keeping in mind the need to cater to both the conceptual understanding of the legal principles as well as the practical concerns regarding the applicability of such principles in real-life scenarios



I convey my deep regards to the Insolvency and Bankruptcy Board of India for agreeing to such a collaborative effort. I hope that this is the start towards a long and fruitful association. I would also like to convey my gratefulness towards all the eminent resource persons for sparing time out of their hectic schedule and agreeing to be a part of this programme. Further, I hope that the participants would make this programme a huge success by ensuring their enthusiastic participation.

# ABOUT THE COURSE

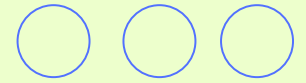


**The Second Online Certificate Course on Insolvency & Bankruptcy Code, 2016 will be conducted by Centre for Insolvency and Bankruptcy Studies, National Law University, Jodhpur in collaboration with Insolvency and Bankruptcy Board of India**

The primary objective behind the conduct of the Course is to **further the goal of IBBI to create awareness amongst the various stakeholders i.e., Academicians, Practitioners, Professionals, and Students** about the rapidly evolving Insolvency legal regime in the Country, **as a part of its Insolvency Advocacy Initiative.**

Additionally, the Course will act as a bridge between the basic concepts of the regime of IBC and the contemporary developments and changes that are being introduced within the legal framework through various amendment and the judicial pronouncements, and **provide a platform for the participants to interact with experts of national and global repute.**

# RESOURCE PERSONS



The programme would be delivered by an ensemble of eminent resource persons of national and international repute belonging to various walks of life ranging from academia to resolution professionals and industry professionals so as to ensure a holistic approach towards the course.

## Resource Persons from Inaugural Edition of NLUJ-IBBI Certificate Course, 2022



Prof Scott Pryor

[Professor, Norman Adrian Wiggins School of Law, Campbell University]



Mr. Rajesh Kumar Gupta

[Chief General Manager, Insolvency and Bankruptcy Board of India]



Dr. K.S. Ravichandran

[Managing Partner, KSR & Co.]



Dr. Neeti Shikha

[Associate Dean, Indian School of Public Policy]



# RESOURCE PERSONS



Dr. Risham Garg,  
[Associate Professor (Law), National Law  
University, Delhi & Member, Academic  
Committee & SIPI Task Force on Insolvency  
best practices]



Mr. Nilang T. Desai  
[Partner, AZB & Partners]



Dr. Rosmy Joan,  
[Assistant Professor, NLUJ]



Mr. Piyush Mishra  
[Partner, L&L Partners]



Mr. Satish Kumar Gupta  
[Insolvency & Stressed Asset  
Professional, Ex RP Essar Steel]



Mr. Ankit Shrivastava,  
[Assistant Professor, Rajiv Gandhi National  
Law University]



## Target Group

The primary objective behind the conduct of the Course is to further the goal of IBBI to create awareness amongst the various stakeholders i.e., Academicians, Practitioners, Professionals, and Students about the rapidly evolving Insolvency legal regime in the Country, as a part of its Insolvency Advocacy Initiative.



## Lectures and Dissemination of Materials

The Course would be conducted through an online learning platform of Cisco Webex. All the pre-reading materials for the Course and the reading materials on the Course modules, shall be disseminated to the participants upon successful registration.



## Examination and Dispersal of Certificates

The Certificate Course will provide for two kinds of certificate. Firstly, there will be a Certificate of participation which will be given to every participant on account of their successful registration and ensuring attendance in all the sessions during the Course.

Additionally, there shall be a Certificate of Merit, which will be disseminated to only those participants who successfully complete the evaluation process to be conducted at the end of the course and have obtained a score above 65%. The evaluation process, shall be carried out through a virtual time-bound test based multiple choice question format conducted by the Centre at the end of the course. The questionnaire for same shall be disseminated to the participants through a google questionnaire on their registered mail ids.



# Registration Requirements

We humbly invite you all to participate in the NLUJ-IBBI Certificate Course, 2023. Candidates interested in participating in the certificate course can do the same through the following links:

**[REGISTRATION LINK](#) FOR NLU, JODHPUR STUDENTS.**

**[REGISTRATION LINK](#) for EXTERNAL PARTICIPANTS.**

The payment of the registration fees may be made through this **[LINK](#)**.

Disclaimer: It is mandatory to attach payment receipt in registration from provided above for successful completion of registration process.

**Note:**

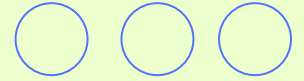
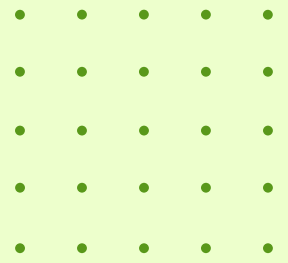
**PLEASE NOTE THAT THE EARLY BIRD REGISTRATIONS ARE OPEN ONLY UNTIL 31/01/2023.**

**The last date for Registration is 15/02/2023.**

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# Fee Structure



## i. Domestic Participants:

Academicians/Practitioners/Professionals: INR 3500/- only.

**The Early Bird Registration fees shall be INR 3000/- only.**

Students/ Research Scholars: INR 2500/-.

**The Early Bird Registration fees shall be INR 2000/- only.**

## ii. International Participants:

Academicians/Practitioners/Professionals: USD 200.

**The Early Bird Registration fees shall be USD 175 only.**

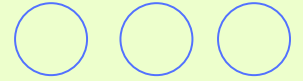
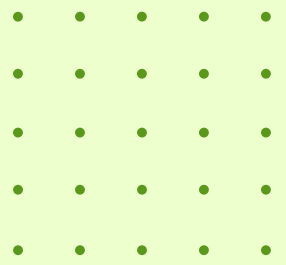
Students/ Research Scholars: USD 100.

**The Early Bird Registration fees shall be USD 75 only.**

**PAYMENT CAN BE MADE VIA THE FOLLOWING LINK.**

**Note: There is no Registration fee requirement for NLU, Jodhpur students.**

# Special Instructions

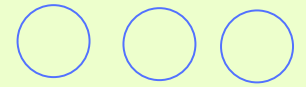


- a. All the participants **must upload payment receipt in the registration form**. Failure in doing the same will lead to cancellation of registration;
- b. The purpose of payments shall be ***“Registration fees” towards participation in CIBS–IBBI Online Certificate Course;***
- c. An **e-Certificate of Participation** will be provided to the participant only after the successful completion of the certificate course, which would **entail mandatory attendance in all the sessions of the course.**
- d. An **e-Certificate of Merit** will be given to all the participants upon completing the assessment, to be conducted at the end of the course, and securing 65%.

**Note: Participation link, and the soft copy of the pre-reading materials and the modules shall only be sent upon successful registration process and payment of requisite fees.**

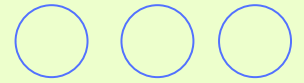
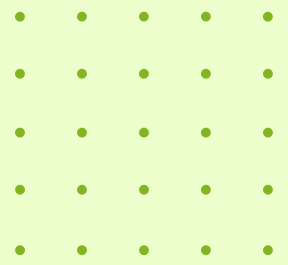
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# Important Dates and Links



| EVENTS  | DATE(s)/ LINK(s)            |
|---|-----------------------------|
| Commencement of Registration  | 12/01/2023                  |
| Last Date for Early Bird discount                                   | 13/02/2023                  |
| Last Date for Registration  | 20/02/2023                  |
| Link of Registration for NLUJ students                              | <a href="#"><u>LINK</u></a> |
| Link of Registration for external participants                      | <a href="#"><u>LINK</u></a> |
| Payment Link (Note- NLUJ students are not required to pay any fee.) | <a href="#"><u>LINK</u></a> |

# Contact Details



Please feel free to drop your queries at [cibscertificatecourse@gmail.com](mailto:cibscertificatecourse@gmail.com) with a **subject line** ***“Query\_NLUJ-IBBI Certificate Course, 2023”***.

Alternatively, the queries concerning the Certificate Course may also be directed towards the following individuals:

Mr. Siddharth Pareek, Convenor, Centre for Insolvency and Bankruptcy Studies.

Contact - +91-8107379182

Mr. Richik Dadhich, Advisor to Convenor, Centre for Insolvency and Bankruptcy Studies.

Contact - +91-7357879518

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